

SHRI LAL K. ADVANI : Government is aware that there is a lock-out in the Lokasatta,

श्री नानेश्वर प्रसाद शाही : श्रीमन्, मेरा एक प्वाइन्ट आफ़ ऑर्डर है। मैं यह कहना चाहता हूँ कि मंत्री महोदय सीधे से सवाल का जवाब भी टाल रहे हैं। सीधे सीधे जवाब नहीं देते हैं। यह जानते हुए कि अख़बारों के मालिक बड़े बड़े पूँजीपति हैं और वे लोग हाई कोर्ट और सुप्रीम कोर्ट में चले जाते हैं, लेकिन वक़स उनका मुक़ाबला नहीं कर सकते हैं। ऐसी स्थिति में मैं जनता चाहता हूँ कि आपकी सरकार क्या कर रही है? क्या आप इसी तरह से तमाशा देखते रहेंगे? या इन पूँजीपतियों के खिलाफ़ कोई कार्यवाही करेंगे? सभी जानते हैं कि श्री गोयन्का आपके साथ हैं और आपको फायनेन्स करते हैं। क्या आप उनके खिलाफ़ कोई कार्यवाही करेंगे?

MR. DEPUTY CHAIRMAN : Question Hour is over ... (Interruption)

MR. DEPUTY CHAIRMAN : Order, please. Papers to be laid on the Table.

SHRI SANTOSH KUMAR SAHU : Sir, I have a submission. If the hon. Industry Minister says something which is in contradiction to the reply of the Commerce Minister, which will be accepted in the House as correct? The hon. Industry Minister has said categorically today that the price of cement has not risen. But the Commerce Minister said day before yesterday . . .

MR. DEPUTY CHAIRMAN : This is no point of order.

SHRI SANTOSH KUMAR SAHU : I want to submit, Sir, which one is to be accepted. Let there be a ruling on this. The Commerce Minister said the other day that there was a rise of .5 per cent per quintal. That paper was laid on the Table of the House. Which is to be accepted—the version of the Industry Ministry or that of the Commerce Ministry—as correct? We want a positive ruling on this.

## WRITTEN ANSWERS TO QUESTIONS

### MANUFACTURE OF COMPUTERS BY MULTI-NATIONAL COMPANIES

\*92. SHRI JAGJIT SINGH ANAND : SHRI INDRADEEP SINHA : DR. Z. A. AHMAD :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that some multi national companies have recently sought permission to start manufacture of computers in the country; and

(b) if so, what are the details in this regard?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) and (b) International Computers Limited (U.K.), have a wholly owned subsidiary called ICL (India), as also a company called International Computers Indian Manufacture (ICIM) Ltd., in which ICL (U.K.) hold 60% of the equity. ICL have agreed, in response to the requirements of Foreign Exchange Regulation Act, to wind up the operations of ICL (India) and to dilute the foreign equity in ICIM Ltd. to 40%. They have proposed manufacture of the new range of ICL 2904 computers by ICIM Ltd. with a foreign equity of 40%. Their application for a manufacturing licence is under consideration of the Project Approval Board.

### NEW INDUSTRIAL POLICY

\*97. SHRI DEORAO PATIL :  
SHRI JAGJIT SINGH ANAND :  
SHRI BHUPESH GUPTA : DR. Z. A. AHMAD :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are evolving a new industrial policy; and

(b) if so, what are the salient features and objectives thereof?

THE MINISTER OF INDUSTRY (SHRI BRIJ TAL VERMA): (a) and (b) The basic features of the industrial policy

of the new Government relate to the objective of generating maximum possible employment in the industrial sector leading to optimum socio-economic benefits in the circumstances obtaining in our country and the decentralisation of economic power through strengthening the cottage and small scale industries based on the use of appropriate technologies. Operational details of the new industrial policy would be worked out in due course of time.

**LEGISLATION TO PREVENT DEFECTIONS IN  
LEGISLATURES**

\*100. SHRI SAWAISINGH SISODIA:  
SHRI F. M. KHAN : SHRI  
VITHAL GADGIL: SHRI  
BIPINPAL DAS : SHRI SARDAR  
AMJAD ALI:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to bring forward a bill before Parliament to prevent defections in legislatures of elected representatives of the people from one party to another;

(b) if so, whether Government will keep in view the recommendations of the Committee on Defections in this connection; and

(c) by when the proposed Bill is likely to be introduced in Parliament ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (c) The Government propose to bring forward in the current session of Parliament suitable legislation to curb defections.

(b) Yes, Sir.

**SUPPER OIL TANKER TERMINAL AT COCHIN**

\*101. SHRI PATTIAM RAJAN :  
SHRI P. K. KUNJACHEN :

Will the PRIME MINISTER be pleased to state :

(a) the progress so far made in regard to the proposal to construct a Super Oil Tanker Berth at Cochin;

(b) whether it is a fact that the development plans for the Cochin Port could not be executed as the same were linked with this project with the result that allocations for such developments during the Fourth and Fifth Five Year Plan periods have largely remained unutilised; and

(c) if so, whether Government propose to take an early decision in the matter ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) An investment decision on the Super Tanker Oil Terminal at Cochin would depend on the feasibility of processing Bombay High crude in the Cochin Refineries. This question is at present under examination.

(b) and (c) The Port had a proposal for an improved facility for handling fertilizers taking advantage of the deeper draughts which were to be created in connection with the Super Tanker Oil Terminal. As no final decision on the Oil Terminal has been taken, alternative arrangements have been made for handling fertilisers by suitable modifications to the existing berths. No other specific development plans of the Port were linked with the Oil Terminal project.

**REIMBURSEMENT OF CENTRAL SUBSIDY TO  
THE ASSAM STATE**

\*102. SHRIMATI SUSHILA SHAN-  
KAR ADIVAREKAR :

SHRIMATI LEELA DAMOD-  
ARA MENON:

DR. RAJAT KUMAR CHAK-  
RABARTI :

SHRI NRIPATI RANJAN  
CHOUDHURY:

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Assam Government have requested the Central Government to reimburse the subsidy given by it to industrial units in the backward districts of that State under the Scheme for Central Subsidy to Industrial Units in Selected Backward Districts;